

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/2867/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Rita Kar,
District & Sessions Judge,
Kokrajhar.

Dated, Guwahati the 17th August, 2020.

Sub: **Casual leave along with station leave permission.**

Ref:- Your Letter No. DJK.1-5/20/886, dtd. 13.08.2020

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave for one day on 17.08.2020, along with station leave permission, with the official vehicle, at your own cost, from the morning of 17.08.2020 till the morning of 18.08.2020, has been granted, subject to adherence to Lockdown protocols.

The Addl. District & Sessions Judge, FTC, Kokrajhar and his absence the Civil Judge & Assistant Sessions Judge, Kokrajhar and in his absence the CJM, Kokrajhar and in her absence, the Addl. CJM, Kokrajhar will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-242/2010/2868/A, dated 17.8.2020
Copy to:-

✓ 1. The Project Manager, Gauhati High Court.

17/8/2020
JT. REGISTRAR (VIGILANCE)

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